

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/CRIMINAL MISC.APPLICATION (FOR REGULAR BAIL - BEFORE CHARGESHEET) NO. 13593 of 2024**

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HARSH ISHWARBHAI PARMAR & ORS.

Versus

STATE OF GUJARAT

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Appearance:

MR HRIDAY BUCH(2372) for the Applicant(s) No. 1,2,3,4,5

MR. DHAVAN JAYSWAL, APP for the Respondent(s) No. 1

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CORAM:HONOURABLE MR. JUSTICE M. R. MENGDEY**Date : 19/07/2024****ORAL ORDER**

1. The Applicants have filed this Application under Section 483 of the Bhartiya Nagrik Suraksha Sanhita, 2023 for enlarging the Applicants on Regular Bail in connection with FIR being C.R. No. 11191014240117/2024 registered with Ellisbridge Police Station, Ahmedabad for the offences punishable under Sections 189(2), 191(2), 191(3), 190, 125(b), 121(2), 121(1) of the Bharatiya Nyaya Sanhita, 2023.

2. Heard learned Advocate for the Applicants and learned APP for the Respondent – State.

Rule. Learned APP waives service of notice of Rule on behalf of the Respondent - State.

3. Learned Advocate for the Applicants has submitted that the Applicants have good reputation in the society and no useful purpose would be served by keeping the applicants in jail for indefinite period. It is further contended that



the applicants are ready and willing to abide by all the conditions that may be imposed by this Court if released on bail.

4. Per contra, learned APP has vehemently opposed the present application for grant of regular bail inter alia contending that the investigation of the offence is still in progress. Moreover the present Applicants were very much present at the scene of offence and, at the time of incident, they were armed with some weapons and had also assaulted the police personnel who had sustained injuries because of the incident. He therefore submitted that this Court may not exercise the discretion in favour of the applicants and the Application may be dismissed.

5. Heard learned Advocates for the parties and perused the record. From the record, it appears that some clash had taken place between the two political groups. The present Applicants, who belonged to one political group, are alleged to have been present at the scene of offence and are alleged to have assaulted the police personnels who were performing their duties. Total five police personnels had sustained injuries, out of which one had received injury of fracture whereas the other police personnels had received simple injuries. Having regard to the role attributed to the present Applicants, the Application deserves consideration. This court has also considered the following aspects:

- (a) As per catena of decisions of Hon'ble Supreme Court, there are mainly 3 factors which are required to be considered by this court i.e. prima facie case, availability of the Applicants accused at the time of trial and tampering and hampering with the witnesses by the accused.
- (b) That the learned Advocate for the Applicants has submitted that the Applicants Accused are not likely to flee away.
- (c) That the Applicants are in custody since 3.07.2024.
- (d) The law laid down by the Hon'ble Apex Court in the case of **Sanjay**

**Chandra v. C.B.I. Reported in (2012) 1 SCC 40.**

6. Having heard the learned Advocates for the parties and perusing the record produced in this case as well as taking into consideration the facts of the case, nature of allegations, gravity of accusation, availability of the Applicants Accused at the time of Trial etc. and the role attributed to the present Applicants accused, the present Application deserves to be allowed and accordingly stands allowed. This Court has also gone through the FIR and police papers and also the earlier order passed by the learned Sessions Court where the learned Sessions Judge has disallowed the bail Application at initial stage. The Applicants Accused are ordered to be released on bail in connection with the aforesaid FIR on executing a personal bond of Rs.10,000/- each with one surety of the like amount to the satisfaction of the trial Court, subject to the following conditions that they shall:

- (a) not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade from disclosing such facts to the Court or any Police Officer or tamper with the evidence.
- (b) maintain law and order and not to indulge in any criminal activities.
- (c) furnish the documentary proof of complete, correct and present address of residence to the Investigating Officer and to the Trial Court at the time of executing the bond and shall not change the residence without prior permission of the trial Court.
- (d) provide contact numbers as well as the contact numbers of the sureties before the Trial Court. In case of change in such numbers inform in writing immediately to the trial Court.
- (e) file an affidavit stating immovable properties whether self acquired or ancestral with description, location and present value of such properties before the Trial Court, if any.
- (f) not leave India without prior permission of the Trial Court



(g) surrender passport, if any, to the Trial Court within a week. If the Applicants do not possess passport, shall file an Affidavit to that effect.

7. Bail bond to be executed before the Trial Court having jurisdiction to try the case. It would be open for the Trial Court concerned to give time to furnish the solvency certificate if prayed for.

8. If breach of any of the above conditions is committed, the Trial Court concerned will be free to issue warrant or take appropriate action according to law. The Authorities will release the Applicants forthwith only if the Applicants are not required in connection with any other offence for the time being.

9. At the trial, the concerned trial Court shall not be influenced by the *prima facie* observations made by this Court in the present order.

10. Rule is made absolute. Direct service permitted.

(M. R. MENGDEY,J)

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